

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4508
ANSWERED ON:22.04.2002
LICENCES TO PILOTS
ANANTA NAYAK;T.M. SELVAGANAPATHI

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of guidelines prescribed for issuance of licences to the pilots both for operating private aircraft and aircraft under operation by Indian Airlines and Air India;
- (b) the number of licences issued during the last three years;
- (c) whether the guidelines are proposed to be revised;
- (d) if so, the details thereof;
- (e) whether the Government propose to set-up a training institute for helicopter pilots in the country; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN)

- (a): The guidelines for issuance of pilot licences including the pilots of private aircraft and those of Indian Airlines and Air-India are laid down in the Aircraft Rules, 1937. The Rules prescribe educational qualifications, flying experiences, technical knowledge, health standards depending upon the type of license applied for.
- (b): A total of 3351 pilots licences have been issued during the last three years.
- (c) and (d): The relevant provision of the Aircraft Rules are amended from time to time to comply with the standards prescribed by the International Civil Aviation Organisation (ICAO) and recommendation made by various Courts/Committees of Inquires, etc.
- (e) and (f): Hindustan Aeronautics Limited(HAL) has a training institute for helicopter pilots.